COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

R.P. NO. 17 OF 2016 IN APPEAL NO. 181 OF 2015

Dated : 30th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Byrnihat Industries Association …Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Budday A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

Ms. Sakie Jakharia for R-2

ORDER

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Ms. Sakie Jakaria takes notice on behalf of Respondent No.2 and they seek a week's time to file reply. They may file the same on or before 07.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2016 after serving copy on the other side.

List the matter on ***06.10.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk